

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS FOR

AUTUMN SESSION

FRIDAY, 4th OCTOBER, 2013

GOVERNMENT BUSINESS

1. National Anthem.
2. Questions.
3. The Speaker to announce the Report of the Business Advisory Committee under Rule 230.
4. Shri P. TYNSONG, Minister in-charge Parliamentary Affairs to move :-
“That this House agrees to the allocation of time proposed by the Business Advisory Committee in regard to the various items of Business for the current Session”.
5. The Speaker to announce the names of Members nominated by him to the Panel of Chairmen under Rule 9(1).
6. Dr. M. AMPAREEN LYNGDOH, Minister in-charge Labour to lay the Notification No.LBG.69/2010/23., dt. 30th, 2013 relating to the Child Labour (Prohibition and Regulation) Rules, 2013.
7. Smti. DEBORAH C. MARAK, Minister in-charge Social Welfare to lay the Notification No.SW(S)112/2009/170., dt. 10th July, 2013 relating the Meghalaya State Commission for Protection of Child Rights Rules, 2013.
8. Shri SNIAWBHALANG DHAR, Minister in-charge Public Works (R&B) to lay the Thirty third Annual Report of the Meghalaya Government Construction Corporation Limited for the year 2010 -2011.

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9. Shri CELEMENT MARAK, Minister in-charge Food Civil Supplies & Consumer Affairs to lay the Notification No.SUP.24/99/Pt/122., dt. 20th January, 2012 relating to the Meghalaya Food grains (Public Distribution System) Control (Amendment) Order, 2012.
10. Dr. M. AMPAREEN LYNGDOH, Minister in-charge Urban Affairs to lay the Notification No.UAU.58/2012/Pt/23., dt. 2nd August, 2013 relating to the Meghalaya Heritage Regulation, 2013.
11. Shri CELEMENT MARAK, Minister in-charge Power to lay the Second Annual Report of the following Subsidiary companies:-
 - (i) The Meghalaya Power Generation Corporation Limited (MePGCL) for the year 2010-2011 (1-4-10 to 31-3-11).
 - (ii) The Meghalaya Power Distribution Corporation Limited (MePDCL) for the year 2010-2011 (1-4-10 to 31-3-11).
 - (iii) The Meghalaya Power Transmission Corporation Limited (MePTCL) for the year 2010-2011 (1-4-10 to 31-3-11).
12. Dr. MUKUL SANGMA, Chief Minister in-charge Personnel to lay the 7th Annual Report of the Meghalaya State Information Commission for the year 2012.
13. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to present the Supplementary Demands for Grants and Supplementary Appropriation for 2013-2014.
14. (a) Shri H.D.R LYNGDOH, Minister in-charge Co-operation to beg leave to introduce the Meghalaya Co-operative Societies Bill, 2013.
(b) If leave be granted to introduce the Bill.
15. (a) Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to beg leave to Introduce the Meghalaya Maintenance of Public Order (Amendment) Bill, 2013.
(b) If leave be granted to introduce the Bill.

16. (a) Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to beg leave to
Introduce the Criminal Laws (Meghalaya Amendment) Bill, 2013.
(b) If leave to be granted to introduce the Bill.

17. (a) Dr. MUKUL SANGMA, Chief Minister in-charge Political to beg leave to introduce the
The Meghalaya Lokayukta (Amendment) Bill, 2013.
(b) If leave be granted to introduce the Bill.

18. (a) Smti. ROSHAN WARJRI, Minister in-charge Home (Police) to beg leave to introduce
The Poison (Meghalaya Amendment) Bill, 2013.
(b) If leave be granted to introduce the Bill.

19. (a) Prof. R.C. LALOO, Deputy Chief Minister in-charge Education to beg leave to
Introduce the Meghalaya Private Universities (Amendment) Bill, 2013.
(b) If leave be granted to introduce the Bill.

20. Obituary References.

*Shillong,
The 3rd October, 2013.*

**Secretary,
Meghalaya Legislative Assembly.**